

Form No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR,
NORTHERN REGION, NEW DELHI

IN THE MATTER OF SUB-SECTION (4) OF SECTION 13 OF THE COMPANIES ACT, 2013 AND CLAUSE (a) OF SUB-RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014, AS AMENDED.

AND

IN THE MATTER OF SOLITAIRE BTN SOLAR PRIVATE LIMITED (CIN: U40101DL2011PTC219024), HAVING ITS REGISTERED OFFICE AT 239, OKHLA INDUSTRIAL ESTATE, PHASE-III, NEW DELHI-110020.

Applicant/Petitioner Company
Notice is hereby given to the General Public that the Applicant/Petitioner Company proposes to make an application to the Central Government (Regional Director) under Section 13 of the Companies Act, 2013 (and rules made thereunder) seeking confirmation/ approval of alteration of clause II of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-ordinary General Meeting held on 2nd January, 2026 to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Madhya Pradesh".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/ her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003 (Email id: rd.north@mca.gov.in), within 14 (fourteen) days of the date of publication of this notice with a copy to the Applicant/ Petitioner Company at its Registered Office at the address as mentioned above.

For Solitaire BTN Solar Private Limited
Sd/-
Satyendra Singh
Director
DIN: 02417439

2nd January, 2026
New Delhi

Hinduja Housing Finance Ltd.
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015, Tamil Nadu, India.
Branch Office: No. 268, Pocket-1, Second Floor, Sector-25, Near CNG Pump, Rohini, New Delhi-110085

Authorised Officer: Mr. Akash Mediratta, Contact No.: 9623339424; Email: akashkumar.mediratta@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY
SALE OF IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the scheduled property us/ (4) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for the realisation of its dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:
1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.
3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above.
4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application.
5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest.
6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues.
7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
8. HHFL reserves the right to reject any offer of purchase without assigning any reason.
9. In case of more than one offer, HHFL will accept the highest offer.
10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application.
11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property.
12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.
13. The Sale shall be by 20-01-2026.

SCHEDULE Description of the Property (Secured Asset)
1. Built Up Property Bearing No-26, Third Floor, With Roof/Terrace Rights, Back Side, Left Hand Side, Area Measuring 55 Square Yards, out of property no. 26, Out of Khasha No. 22/14 & 15, Situated in the area of Village Razapur Khurd, Colony Known As Block A-1, Mohan Garden, Near Parshuram Bhawan Chowk, Uttam Nagar, New Delhi- 110059. Boundaries: East - Road 20 feet wide, West - Gali 10 feet wide, North - Others property, South - Others property.
LAN: DUBDPBDRPA00001025 (MRS. NEHA JOSHI)
Reserve Price : Rs. 17,50,000/- (Rupees Seventeen Lakhs) Fifty Thousand Only

Date: 03-01-2026, Place: Delhi Authorised Officer, For Hinduja Housing Finance Limited

Hinduja Housing Finance Ltd.
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015, Tamil Nadu, India.
Branch Office: No. 268, Pocket-1, Second Floor, Sector-25, Near CNG Pump, Rohini, New Delhi-110085

Authorised Officer: Mr. Akash Mediratta, Contact No.: 9623339424; Email: akashkumar.mediratta@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY
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4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application.
5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest.
6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues.
7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
8. HHFL reserves the right to reject any offer of purchase without assigning any reason.
9. In case of more than one offer, HHFL will accept the highest offer.
10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application.
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LAN: DUBDPBDRPA00001025 (MRS. NEHA JOSHI)
Reserve Price : Rs. 17,50,000/- (Rupees Seventeen Lakhs) Fifty Thousand Only

Date: 03-01-2026, Place: Delhi Authorised Officer, For Hinduja Housing Finance Limited

**FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**For the attention of the stakeholders of
Tokuten Development Services India Private Limited**

RELEVANT PARTICULARS

1. Name Of Corporate Person	Tokuten Development Services India Private Limited
2. Date of Incorporation of Corporate Person	14/11/2022
3. Authority Under Which Corporate Person Is incorporated / registered	ROC Delhi
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72900DL2022FTC406840
5. Address of the registered office and principal office (if any) of corporate person	E-13/29, First Floor, Harsha Bhawan, Connaught Place, New Delhi-110001.
6. Liquidation Commencement Date of Corporate Person	29.12.2025
7. Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	Name: Shailesh Chandra Ojha Address: 28A-28B, Extn 1 Sewak Park Dwarka More, Adjacent NSIT, North West, National Capital Territory of Delhi, 110059 Process Email ID: vt.tokuten@gmail.com , Liquidator's Email: ipscjha@gmail.com , IBBI Registration No. IBBI/PA-001/JP-P-02859/2023-2024/14382 Contact No. +91 9868067652
8. Last Date for Submission of Claims	28.01.2026

Notice is hereby given that the Tokuten Development Services India Private Limited has commenced voluntary liquidation on 29.12.2025.

The stakeholders of Tokuten Development Services India Private Limited are hereby called upon to submit a proof of their claims, on or before 28.01.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means on vt.tokuten@gmail.com & mark CC to ipscjha@gmail.com.

Submission of false or misleading proofs of claims shall attract penalties.

Shailesh Chandra Ojha
Liquidator of Tokuten Development Services India Private Limited
IBBI Reg No IBBI/PA-001/JP-P-02859/2023-2024/14382
AFA valid upto 30.06.2026
IBBI Reg Address: Flat No: 101 UGF, Plot No: 28A-28B, Extn 1, Sewak Park, Dwarka More, Adjacent NSIT, North West, Delhi-110059
Mobile No: +91 98680 67652 Email: ipscjha@gmail.com
Process Email: vt.tokuten@gmail.com

Correspondence Address: E-701, Design Arch eHomes, Surajpur Site 'C', Greater Noida, Gautam Budh Nagar (UP)-201306

Date: 03.01.2026

FORM NO.14 [See Regulation 33(2)]
By All Permissible Modes

**OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)**
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RC /112/ 2025 Date: 24.10.2025

CENTRAL BANK OF INDIA
Versus
NIPUL SHARMA

To,
(CD.1.) NIPUL SHARMA S/O LATE M. L. SHARMA, SOLE PROPRIETOR OF NARAYANI POLYMERS, Regd. Office At: Plot No.8, Shiv Ganga Industrial Estate, Lokeshari, Bhagwanpur, Roorkee, Haridwar, Uttarakhand.
Also At: Unit No.914A, Tower B4, Spaze IT Park, Sector-49, Sohna Road, Gurgaon, Haryana-122018.
(CD.2.) SHITAL SHARMA, Unit No.914A, Tower B4, Spaze IT Park, Sector-49, Sohna Road, Gurgaon, Haryana-122018.
(CD.3.) ATUL SHARMA, 703, Jassminium-2, Vatika City, Sec-49, Sohna Road, Gurgaon, Haryana-122018.
Also At: A-501, THE Oliver Crescent, GH-12, Sector-47, Gurgaon.
(CD.4.) M/S RODEAC COATING ARENA, 8-9, Shiv Ganga Industrial Estate, Lakshwari Bhagwan, Haridwar, Uttarakhand-247661.
Also At: H.No.713, Sector-15, Part II, Gurgaon, Haryana-122001.

1. This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT 1) in TA/657/2023 an amount of Rs.9,81,79,034.80 (Rupees Nine Core Eighty one Lakh Seventy Nine Thousand Thirty Four and Eighty Paise Only) along with pendente lite and future interest @12% Simple Interest Yearly w.e.f. 17/07/2019 till realization and costs of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **21.01/2026 at 10:30 A.M.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 24/10/2025.

SEAL OF COURT Recovery Officer
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

COPY TO: CENTRAL BANK OF INDIA,
Link House, 3, Press Area, Bahadur Shah Zafar Marg, New Delhi-110002.

SBFC Finance Limited
Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.

CORRIGENDUM

With a reference to the Possession Notice pertaining to the Borrowers 1. MRS. SHIVANI DEVI, 2. MR. AVDESH KUMAR (LAN:- SBFLCLAP0000167284 (PR01750181) & 0000198978-C (PR01808815) Published in this Newspaper on 03.12.2025. In the Said Publication the Loan Account Number was wrongly published for the said Borrower. Therefore the Public is requested to consider the correct Loan Account Number:- SBFLCLAP0000167284 (PR01750181) & 0000198978-C (PR01808815).

All other details of the earlier publication will remain unchanged.

Place: UTTAR PRADESH Sd/- (Authorized Officer)
Date: 03.01.2025 SBFC Finance Limited.

MAHINDRA RURAL HOUSING FINANCE LIMITED
Corporate Office:- Mahindra Rural Housing Finance Ltd. Unit No.203, Amity Building, Piramal Agastya Corporate Park, Opposite Fire Brigade Station, Kamani Junction, L.B.S. Main Road, Kurla (West), Mumbai- 400 070. Tel: +91 22 62929800

Regional Office: 2nd floor, Ashoka Raj Tower, Plot no. CP-162, Sector D-1, LDA Colony, Near Power House Choraha, Ashiyana, Lucknow, UP-226012, **Branch Office :** 111A/6, 2ND Floor, Above Panjab & Sind Bank, GT Road, Ashok Nagar, Kanpur, UP – 208012.

(For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of M/S Mahindra Rural Housing Finance Ltd. (hereinafter referred to as "MRHFL"), Having its registered office at **LUCKNOW** and Branch office at **KANPUR** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice being within 60 days from the date of receipt of the said notice.

The borrower mentioned herein above having failed to repay the amount, notice is hereby given to the borrowers mentioned herein above and to the public in general that undersigned has taken **possession** of the property described herein below in exercise of powers conferred on me under sub section (4) of section 13 of the Act read with the Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **29.12.2025**

The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the property will be subject to the Charge of M/S Mahindra Rural Housing Finance Ltd. for an amount and interest thereon.

The Borrower's attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S.N.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	(LC No: 714376/ XSEMKNP00585144 Kanpur Branch) BRJESH MISHRA (Borrower) PRITI MISHRA , (Co Borrower)	PART OF PRIVATE PLOT NO.105-C, PART OF ARAZI NO.446, ARRA, KANPUR, UP-208021 EAST :K.D.K.L SCHOOL, WEST: PART OF PLOT, NORTH : 15 FT. ROAD, SOUTH : PLOT NO.106, K.D.K.L SCHOOL	12-01-2021 Rs. 22,14,295/-	29-12-2025 Physical Possession

Place :- KANPUR Date:-03.01.2026 Sd/- Authorised Officer Mahindra Rural Housing Finance Limited

INDIAN OVERSEAS BANK
Regional Office: Building No. 80, First Floor, Near BSNL Office, Teigarhi Crossing, Meerut -250005. Ph. 0121-2761701, 2762124. Fax: 2761703

MEGA E-Auction UNDER SARFAESI Act, 2002. On 06.02.2026
PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES.

Sale of Immovable property/ies mortgaged to Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) Whereas the Authorised Officer of Indian Overseas Bank has taken possession of the following property/ies pursuant to the notice issued under Section 13(2) of the Security interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realisation of Bank's dues plus interest as details hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realise the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://www.baanknet.com>).

Sr. No.	Branch	Name of the Account	Bank Dues as on	Securities	Reserve Price	EMD/ Bid Multiplier	Branch Contact Details
1.	Muzaffarnagar	BORROWER: Mr. Desh Pat Singh S/o Sh Chandra Bhan Singh 162 Gali No 03, Bhainsi Taluka -Khatauli Muzaffarnagar, U.P Pin: 251001 GUARANTOR: Mrs. Rekha Sharma W/o Sanjay Kumar Sharma, Shantinagar, Muzaffarnagar U.P Pin : 251002	Rs. 19,18,435.41 as on 25.12.2025	All the part and parcel of the Residential property land and house /house constructed on Khasra No 582 ,House No 91 ,Mohalla -Kewalpur Near Mohan Sweets ,Muzaffarnagar ,UP having area 8360 Sq. Mtr. in the name of Mr. Desh Pat Singh S/o Chandrabhan Singh Bounded by as per sale deed no 6662 dated 16.07.2019. East: House of Sunil Tyagi and others, West: Rasta 12 feet wide at present 15 feet wide, North : House of Mr. Raju, South: House of Mr. Gopal	Rs. 23,09,000.00 (Plus Applicable Tax)	Rs. 2,30,900.00 (bid multiplier Rs.25,000/-)	Indian Overseas Bank Muzaffarnagar Branch, Muzaffarnagar, Uttar Pradesh- 242001 U.P., e-mail: job5590@job.in or Mr. Gaurav Arora (BM) 8925955080
2.	Shahjahanpur	BORROWER: Mohd Akram , Address: S/o Riyasat,H.No 129 ,Near Pakka Kuan ,Bijlipura , Shahjahanpur U.P.PIN 242001 GUARANTOR: Mr. Firoj Abid Address: S/O Shaikat Ali , 72, Bijlipura, Kabristan Bebe Babbo Shahjahanpur U.P	Rs. 21,44,343.00 as on 25.12.2025	All the part and parcel of Residential property in the name of Mohd Akram situated at gata No 253/2 Min ka jui,Near Roza Flyover Shiv Mandir, Vill - Ahmadpur Nayajpur, Shahjahanpur having area 78.69 sqmt registered in Bahi No 1 Zild No. 15713 Page No.191-206 Sr No. 1519 dated 08.02.2023 at registrar office Shahjahanpur . Bounded by as per sale deed East – Plot of Dr. Azaz. West – 16ft wide kachcha rasta. North – Plot of Shajad Begum South – House of Allaiddin & Property of seller	Rs. 16,91,000.00 (Plus Applicable Tax)	Rs. 1,69,100.00 (bid multiplier Rs. 25,000/-)	Indian Overseas Bank Shahjahanpur Branch Gatuka Lodge, Govindganj, Shahjahanpur, Uttar Pradesh- 242001 , e-mail: job2801@job.in or Mr.. Vikas Kumar (BM) 9748640171
3.	Shahjahanpur	BORROWER: Mrs. Rajne Gupta W/o Mr. Yogesh Address: Brij Vihar colony Hathoda Bujurg Shahjahanpur, U.P Pin :242001 GUARANTOR: Mr. Arvind Gupta Address : S/o Ved Prakash Gupta ,Moh: Kimbagh, Shahjahanpur U.P Pin : 242001	Rs. 12,79,750.21 as on 25.12.2025	All the part and parcel of Residential property in the name of Mr. Arvind Gupta situated near Ved Marriage Lawn at Hathoda Bujurg,Shahjahanpur having area 83.62 Sq.m registered in Book 1 Volume 10556 Page No 345-376 Sr. No 1489 dated 04.03.2017, Shahjahanpur U.P.PIN : 242001 Bounded by East: 14ft Wide Road West: Property of Yogesh Gupta North : Property of Vedprakash Gupta South: Plot of Mission	Rs. 13,50,000.00 (Plus Applicable Tax)	Rs. 1,35,000.00 (bid multiplier Rs. 25,000/-)	Indian Overseas Bank Shahjahanpur Branch Gatuka Lodge, Govindganj, Shahjahanpur, Uttar Pradesh- 242001 , e-mail: job2801@job.in or Mr.. Vikas Kumar (BM) 9748640171
4.	Khatauli	BORROWER: Mr. Raju S/o Rati Ram Address: Plot no E-324 & E-325 ,Ashok Vihar, Awas Vikas Parishad Khatauli , Muzaffarnagar U.P Pin :251201 GUARANTOR: Mr. Charan Singh H.No 620 Village Mutafarik ,Nal Basti , Khatauli, Muzaffarnagar U.P Pin :251201	Rs. 8,48,092.72 as on 25.12.2025	All that part & parcel of residential house constructed on Plot No. E-324 (41.31 sq meter) & E-325(41.31 sq) , Ashok Vihar, Awas Vikas Parishad Khatauli ,Muzaffarnagar U.P registered in registrar of Khatauli vide sale deed No 7614 dated 27.12.2017 Bounded by as per sale deed Property 1. House constructed on Plot No.E-324 (41.31 Sq.m) Ashok Vihar , Awas Vikas Parishad Khatauli ,Muzaffarnagar U.P registered in registrar of Khatauli vide sale deed No 7614 dated 27.12.2017 Bounded by as per sale deed East: House No E-323 West: House No E-325 North: Rasta 6Mt.wide South: House No E-321 Property 2. House constructed on Plot No.E-325 (41.31 Sq.m) Ashok Vihar , Awas Vikas Parishad Khatauli ,Muzaffarnagar U.P registered in registrar of Khatauli vide sale deed No 7615 dated 27.12.2017 Bounded by as per sale deed East: House No E-324 West: House No E-326 North: Rasta 6Mt.wide South: House No E-320	Rs. 26,10,000.00 (Plus Applicable Tax)	Rs. 2,61,000.00 (bid multiplier Rs. 25,000/-)	Indian Overseas Bank Khatauli Branch, G.T. Road, Khatauli-251201 e-mail: job3755@job.in or Mr. Sumet Chaudhary (BM) 8925953755
5.	Shahjahanpur	BORROWER: Mr. Sarfaraz Ahmad, Address: S/O Manzoor Ahmad , 135 , Gadiyana Chungi ,Shahjahanpur ,UP PIN 242001 GUARANTOR: Mrs. Shabeena Address: W/o Manzoor Ahmad, 116 Gadiyana Chungi , Shahjahanpur , UP PIN 242001 PIN 242001	Rs. 23,01,300.24 as on 25.12.2025	All that part & parcel of residential cum commercial property having area 72.24 sq.m situated at Jajal Nagar ,Bahar Chungi ,Gadiyana Pargana & Tehsil Sadar Shahjahanpur in the name of Mrs. Shabina Begum W/o Mr. Manjoor Ahmad Registered in Bahi No.01 Jild No 11335, Page No 343-372 Sr. No. 5415 dated 18.04.2018 Bounded by as per sale deed East: Property of seller West: 10 Ft wide Rasta North: Property of Sita Ram Kapoor South: Property of Rasul Ahmad Bounded by as per site: East: Railway Station to Nigohi Road West: 10 Ft wide Rasta North: Property of Sita Ram Kapoor South: Property of Rasul Ahmad	Rs. 25,11,000.00 (Plus Applicable Tax)	Rs. 2,51,100.00 (bid multiplier Rs. 25,000/-)	Indian Overseas Bank Shahjahanpur Branch Gatuka Lodge, Govindganj, Shahjahanpur, Uttar Pradesh- 242001 , e-mail: job2801@job.in or Mr.. Vikas Kumar (BM) 9748640171
6.	Shahjahanpur	BORROWER: Mrs. Sama Sultana, Address: W/O Shahnawaz Khan, Tareen Jalal Nagar ,Shahjahanpur ,UP PIN 242001 CO-BORROWER Mr. Shahnawaz Khan Address: S/O Ayub Khan ,Tareen Jalal Nagar ,Shahjahanpur U.P Pin :251201 PIN 242001	Rs. 8,31,906.25 as on 25.12.2025	All that part & parcel of residential property in the name of Mrs. Sama Sultana W/o Shahnawaz Khan Situated at part of Gata No 412 Moh-Jala Nagar ,Bahar Chungi ,Shahjahanpur ,U.P -242001 having area 34.94 sqmt registered in Bahi No. 1 Zild No 14212 Page No 1-24 Sr No 3534 dated 19.02.2021 at registrar office Shahjahanpur Bounded by as per sale deed East: Kachha rasta 10 ft wide West: Plot Of suresh North: Plot of Nazim Hasan South: House Of Mohd Hasan Bounded by as per site: East: Rasta 10 ft wide West: House of Mr. Smashed North: House Of Mr. Waseem Khan South: House Of Mohd Hasan	Rs. 8,79,000.00 (Plus Applicable Tax)	Rs. 87,900.00 (bid multiplier Rs. 25,000/-)	Indian Overseas Bank Shahjahanpur Branch Gatuka Lodge, Govindganj, Shahjahanpur, Uttar Pradesh- 242001 , e-mail: job2801@job.in or Mr.. Vikas Kumar (BM) 9748640171
7.	Khatauli	BORROWER: Mr. Shri Chand S/o Sukhbir Singh , 134K, Mutfarik, 1, Moolchand Vihar , Khatauli, Muzaffarnagar U.P Pin :251201 CO-BORROWER Mr. Sanju Kumar S/o Srichand Ward No. 10 Khatauli Moolchand Vihar , Muzaffarnagar U.P Pin : 251201 PIN 242001	Rs. 14,48,449.00 as on 25.12.2025	All that part & parcel of residential property in the name of Mr. Shri Chand S/o Sukhbir Singh Situated at plot no 70 Mohalla : Moolchand Vihar Ward No 10 ,Khatauli, Dist. Muzaffarnagar having area 183.94 sq.m registered in Bahi No. 1 Zild No 583 Page No 375-388 Sr No 12098 dated 25.11.2004 at registrar office Khatauli Bounded by as per sale deed East: Plot No 69 of Gyan Singh West: Plot No 71 Harnayan North: Rasta 20 ft wide South: Plot No 68 Kishanlal	Rs. 60,55,000.00 (Plus Applicable Tax)	Rs. 6,05,500.00 (bid multiplier Rs. 25,000/-)	Indian Overseas Bank Khatauli Branch, G.T. Road, Khatauli-251201 e-mail: job3755@job.in or Mr. Sumet Chaudhary (BM) 8925953755

Date of E-Auction 06.02.2026 Time of E-Auction : 11.00am to 4.00pm with auto extension of Ten minutes till sale is completed. EMD may be deposited till 05.02.2026 (before 5.00 PM) - All Property are under Symbolic Possession. The e-auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS" BASIS. To the best of knowledge and information of the Authorised Officer, there are no encumbrance on the properties placed on auction. Outstanding Dues of Local Self Government (property tax, water Sewerage, Electricity Bills etc.) to be Ascertained and borne by bidder However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies & inspect & satisfy themselves. - Properties can be inspected on Till 05.02.2026 Between 11:00 A.M. to 04:00 PM (with prior appointment from bank)

The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc. May contact authorised representative of e-auction service provider <https://www.baanknet.com>

FOR DETAILED TERM AND CONDITIONS PLEASE VISIT WEBSITE <https://www.baanknet.com> and for bidder Registration <https://www.baanknet.com>
This Notice is also to be treated as 30 days Statutory sale notice (Subsequent sale) to borrower and Guarantors (LRs) Under Rule 8(6) Security Interest (Enforcement), Rules 2002

Date: 02.01.2026 **Place: Meerut** **Authorised Officer Indian Overseas Bank**

